

In the Central Administrative Tribunal,  
Patna Bench, Patna.

O.A. - 377 of 1996

Date of order : 21.08.96.

Shri Ajit Kumar Kulu & Ors ..... Applicant.

Versus

Union of India & Ors. .... Respondents.

Counsel for the applicant : Shri Amit Srivastava.

CORAM : Hon'ble Shri N.K. Verma, Member (A)

O R D E R

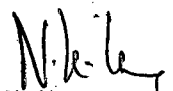
Hon'ble Shri N.K. Verma, Member (A):-

Heard Shri Amit Srivastava, the learned counsel for the applicant. The agitation in the OA is against termination of the services of the applicants who were working as Data Entry Operator in the respondents' office. The applicants failed in the test held on 10.8.96. They had not acquired the speed of 8000 key depressions per hour. Shri Amit Srivastava brought to my notice ~~that~~ order of this Tribunal by which the respondents were directed to give one more chance to the applicants. As per the order the applicants should be given another six months employment, at the end of which a test should be held and only those who secure the minimum prescribed

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speed of 8000 key depressions per hour for ~~the~~ data entry work in the test should be retained further in service. The contention of the learned counsel for the applicant is that the applicants were put to undergo test only for 15 minutes and the actual speed per hour ~~was to be~~ worked out by multiplying by 4 for making it one hour test. <sup>It was</sup> ~~They~~ also stated that the key boards were faulty and the applicants had brought to the notice of the respondents and had requested that they may be supplied <sup>with</sup> another key board for taking the test. The applicants' services have been terminated with effect from 13.8.96 at Annexure A/1 series. The only remedy available to the applicant is now to undergo another test in live conditions where they will ~~have~~ machines in proper working order duly certified by the supplier of the machines. They should be put to test for one hour, only then their proficiency in the <sup>key board depressions</sup> ~~test~~ can be assessed. Let this direction be carried out within 15 days from now. If they qualify in the test and secure minimum speed of 8000 key depressions per hour for data entry work, they should be taken back in job which they were holding earlier. The OA stands disposed of with above direction.

/CBS/

  
(N.K. Verma)  
Member (A)